

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DATARISHI TECHNOLOGIES PRIVATE LIMITED

1. Name of Corporate Person	Datarishi Technologies Private Limited
2. Date of incorporation of Corporate Person	16th March, 2024
3. Authority under which Corporate Person is incorporated /registered	Registrar of Companies, Bangalore
4. Corporate identity number / limited liability identity number of Corporate Person	U63110KA2024PTC186345
5. Address of the registered Office and Principal office (if any) of Corporate Person	Regd. Office: 235, Binnamangala, 2nd Floor, 13th Cross Rd, Indiranagar (Bangalore), Bangalore North, Karnataka, India-560038
6. Liquidation commencement date of Corporate Person	24th July, 2026
7. Name, address, email address, telephone number and the registration number of the Liquidator  Mansij Arya Insolvency Professional Reg. No. IBBI/IPA-002/IP-N00907/2019-20/12939 Reg. Add.: B-182, Surajmal Vihar, Delhi-110092 Mail: pcsnmansij@gmail.com	Name: Mansij Arya Address: B-182, Surajmal Vihar, East Delhi, Near Sanatan Dharam Mandir, East Delhi-110092 E-Mail ID Registered With IBBI: pcsmansij@gmail.com Process Specific E-Mail ID: datarishi.vl@gmail.com Telephone No: 011-46518956 Regn. No: IBBI/IPA-002/IP-N00907/2019-20/12939 AFA Validity upto: 31-12-2026
8. Last date for submission of claims	23rd August, 2026

Notice is hereby given that the **Datarishi Technologies Private Limited** has commenced voluntary liquidation on **24th July, 2026**.

The stakeholders of **Datarishi Technologies Private Limited** are hereby called upon to submit a proof of their claims, on or before **23rd August, 2026** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
MANSIJ ARYA

Date: 27.07.2026

Place: New Delhi

Liquidator of Datarishi Technologies Private Limited
Regn. No.: IBBI/IPA-002/IP-N00907/2019-20/12939

प्रारूप ए
सार्वजनिक घोषणा

(भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया)
विनियमन, 2017 के विनियम 14 के अधीन)

डाटारिशी टैक्नोलॉजीज प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1. कॉर्पोरेट व्यक्ति का नाम	डाटारिशी टैक्नोलॉजीज प्राइवेट लिमिटेड
2. कॉर्पोरेट व्यक्ति के निगमन की तिथि	16 मार्च, 2024
3. प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, बेंगलोर
4. कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान कॉर्पोरेट लोगों की संख्या	U63110KA2024PTC186345
5. कॉर्पोरेट व्यक्ति के रजिस्ट्रीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो तो) का पता	पंजीकृत कार्यालय: 235, बिन्नामंगला, दूसरी मंजिल, 13वीं क्रॉस रोड, इंदिरानगर (बेंगलोर), बेंगलोर उत्तर, कर्नाटक, भारत-560038
6. कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ होने की तिथि	24 जुलाई, 2026
7. परिसमापक का नाम, पता, ई-मेल पता, दूरभाष संख्या तथा पंजीकरण संख्या	नाम: मनसिज आर्य पता: बी-182, सुरजमल विहार, पूर्वी दिल्ली, सनातन धर्म मंदिर के पास, पूर्वी दिल्ली-110092 आईबीबीआई के साथ पंजीकृत ई-मेल आईडी : pcsmansij@gmail.com प्रक्रिया विशिष्ट ई-मेल आईडी: datarishi.vl@gmail.com टेलीफोन नं.: 011-46518956 पंजी. सं.: IBBI/IPA-002/IP-N00907/2019-20/12939 एएफए वैध: 31.12.2026 तक
8. दावे जमा करने की अन्तिम तिथि	23 अगस्त, 2026



Mansij Arya

Insolvency Professional

Reg. No. IBBI/IPA-002/IP-N00907/2019-20/12939

Reg. Add.: B-182, Surajmal Vihar, Delhi-110092

Mail: pcsmansij@gmail.com

एतद्वारा सूचना दी जाती है कि डाटारिशी टैक्नोलॉजीज प्राइवेट लिमिटेड ने 24 जुलाई, 2026 को स्वैच्छिक परिसमापन आरम्भ किया है।

डाटारिशी टैक्नोलॉजीज प्राइवेट लिमिटेड के हितधारकों को 23 अगस्त 2026 को या उससे पहले आइटम 7 के सामने उल्लिखित पते पर परिसमापक को अपने दावों का प्रमाण प्रस्तुत करने के लिए कहा जाता है।

वित्तीय ऋणदाता अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी हितधारक दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता / -

मनसिज आर्य

तिथि : 27 जुलाई 2026

स्थान : नई दिल्ली

परिसमापक, डाटारिशी टैक्नोलॉजीज प्राइवेट लिमिटेड

पंजीकरण संख्या : IBBI/IPA-002/IP-N00907/2019-20/12939

Loss of Share Certificates
I. BAGGAM NARASINGA RAO holding 100 shares of Face Value of Rs. 10/- in United Spirits Limited (formerly McDowell & Co. Limited) UB Tower, #24 Vittal Mallya Road, Bengaluru - 560001 in Folio MS120396 bearing Share Certificate Number - 550714 with distinctive Numbers from 51150807 - 51150906

We hereby give notice that the said Share Certificate(s) are lost and we have applied to the Company for issue of duplicate Share Certificates and exchange of the same with Face Value Rs. 2/- certificate.
 The public is hereby warned against purchasing or dealing in any way with the said Share Certificate. The Company has informed me that if they do not receive any objection within 15 days from the date of issue of this advertisement for with holding of transfer to EPF Authority, Company will submit its response to EPF Authority for transfer of the above said shares to the demat account of the undersigned, after which no claim will be entertained by the company in that behalf.
 Date: 27-07-2026
 Place: VISAHAHAPATNAM
 Folo: MS120396

CHANGE OF NAME
I. MENOL ABHISHEK BHANDARI, resident of FF-4 1st Floor Elegant Palace Apts, Harsha Layout Yelachenahalli, VTC, Kumaraswamy Layout, PO: Kumaraswamy Layout, Sub District: Bangalore South, District: Bengaluru, State: Karnataka, PIN Code: 560111
 that I have changed my name to **MENOL FERNANDES**
 for all legal purpose by affidavit dated: 27/07/2026, by B M CHANDRASHEKAR Advocate and Notary, Bangalore.

SMFG INDIA CREDIT COMPANY LIMITED
 Corporate office at 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051

PUBLIC NOTICE

Notice is hereby given to the public at large that deceased Co-Borrower namely **LATE DOMINIC SAVIO L** along with other Co-Borrowers namely **1. REENA B, 2. LAWRENCE H, 3. BRITTO L and CROWN INDUSTRIES (Borrower)** had availed financial assistance of Rs. 37,57,402/- (Rupees Thirty Seven Lakhs Fifty Seven Thousand Four Hundred Two Only) from **SMFG India Credit Company Limited ("Secured Creditor")** against immovable property bearing **"OWNER OF THE PROPERTY- LAWRENCE H- SCHEDULE 'A' PROPERTY - All that piece and Parcel of Property bearing V.P. Khatha No.14, Property No.162/2, PID No.89-416-3, measuring East to West 46 ft and North to South 24 ft, in all measuring 1104 Sq. ft, situated at Kacharakanahalli Village, Bangalore North Taluk, Bangalore, now presently within the limits of BBMP and bounded on the East by : Shankar property, West by : Masjid property, North by : Drainage, South by : Road" ("Secured Asset")**. That, consequent to the defaults in repayment, the said loan account has been declared NPA and the SARFAESI proceedings will be initiated against the said Secured Asset. Meanwhile, the unfortunate demise of said Co-Borrower namely **LATE DOMINIC SAVIO L** has come to the knowledge of Secured Creditor and despite several efforts of Secured Creditor, it has not been able to trace the identities of legal heirs of the said deceased Borrower.

Therefore by way of the present public notice, the legal heirs of the deceased Co-borrower namely **LATE DOMINIC SAVIO L** are hereby requested to intimate to the undersigned in writing about their identities with all necessary and supporting documents within 7 days from the date of publication hereof, failing which it shall be presumed that there are no legal heirs of the deceased borrower, whereupon Secured Creditor shall be at liberty to initiate proceedings in accordance with law including under the provisions of the SARFAESI Act, 2002 read with Security Interest (Enforcement) Rules, 2002 and enforce its security interest against the said Secured Asset which shall include taking possession of the said Secured Asset and thereafter effecting sale of the same to recover its outstanding dues. Authorized officer **Mr. Ramesh Kumar. V: +91 8655327977**.

Date: 28-July-2026
 Place: Bangalore
 Sd/- Authorized Officer
SMFG INDIA CREDIT COMPANY LIMITED

SMFG INDIA CREDIT COMPANY LIMITED
 Corporate office at 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051

PUBLIC NOTICE

Notice is hereby given to the public at large that deceased Borrower namely **LATE MANUKUMAR HG** along with other Co-Borrowers namely **1. MANJULA B, 2. KHUSHI TOUR AND TRAVELS, 3. GOVINDA RAJU N** had availed financial assistance of Rs. 22,36,776/- (Rupees Twenty-Two Lakh Thirty-Six Thousand Seven Hundred Seventy-Six Only.) from **SMFG India Credit Company Limited ("Secured Creditor")** against immovable property bearing **"Owner of the Property -MANJULA B, SCHEDULE-Application ID: 8758275, LAN Number: 267320912149525, Name: MRS. MANJULA B W/o GOVINDA RAJU N, Residence Address: HEBBUR HOBLI TUMKUR TALUK YAKKODAIHANPALYA, KEMBALU KEMBALALU TUMKUR KARNATAKA TUMKUR 572120. Description of Immovable Property/ies All that piece and parcel of the property bearing Katha No.12, E-Katha No. 152500903500320041 measuring East to West 9.144 meters and North to South 8.10768 meters, Total Site measuring 74.136525 Sq meters and total house measuring 74.13620 Sq meters, Situated at Kalyanapura Village, Hebburu Hobli, Tumkur Taluk, Tumkur District, presently within the limits of Ballagere Grampanchayat. Boundaries: East by : Road, West by : Property of Thimmappa, North by : Remaining Property, South by : House of Govindappa, Place of Arbitration / Jurisdiction of Courts." ("Secured Asset")**. That, consequent to the defaults in repayment, the said loan account has been declared NPA and the SARFAESI proceedings will be initiated against the said Secured Asset. Meanwhile, the unfortunate demise of said Borrower namely **LATE MANUKUMAR HG** has come to the knowledge of Secured Creditor and despite several efforts of Secured Creditor, it has not been able to trace the identities of legal heirs of the said deceased Borrower.

Therefore by way of the present public notice, the legal heirs of the deceased borrower namely **LATE MANUKUMAR HG** are hereby requested to intimate to the undersigned in writing about their identities with all necessary and supporting documents within 7 days from the date of publication hereof, failing which it shall be presumed that there are no legal heirs of the deceased borrower, whereupon Secured Creditor shall be at liberty to initiate proceedings in accordance with law including under the provisions of the SARFAESI Act, 2002 read with Security Interest (Enforcement) Rules, 2002 and enforce its security interest against the said Secured Asset which shall include taking possession of the said Secured Asset and thereafter effecting sale of the same to recover its outstanding dues. Authorized officer **Mr. Ponsurendiran S: +91 9942671533**.

Date: 28-July-2026
 Place: Hebburu Hobli
 Sd/- Authorized Officer
SMFG INDIA CREDIT COMPANY LIMITED

FORM A
PUBLIC ANNOUNCEMENT
 (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF DATARISHI TECHNOLOGIES PRIVATE LIMITED

1. Name of Corporate Person	Datarishi Technologies Private Limited
2. Date of Incorporation of Corporate Person	16th March, 2024
3. Authority under which Corporate Person is incorporated/registered	Registrar of Companies, Bangalore
4. Corporate identity number / limited liability identity number of Corporate Person	U63110KA2024PTC186345
5. Address of the registered Office and Principal office (if any) of Corporate Person	Regd. Office: 235, Binnamangala, 2nd Floor, 13th Cross Rd, Indiranagar (Bangalore), Bangalore North, Karnataka, India-560038
6. Liquidation commencement date of Corporate Person	24th July, 2026
7. Name, address, email address, telephone number and the registration number of the Liquidator	Name: Mansij Arya Address: B-182, Surajmal Vihar, East Delhi, Near Sanatan Dharma Mandir, East Delhi-110092 E-Mail ID Registered With IBI: pcsmansij@gmail.com Process Specific E-Mail ID: datarishi.vi@gmail.com Telephone No: 011-46518956 Regn. No: IBI/PA-002/IP-N00907/2019-20/12939 AFA Validity upto: 31-12-2026
8. Last date for submission of claims	23rd August, 2026

Notice is hereby given that the **Datarishi Technologies Private Limited** has commenced voluntary liquidation on **24th July, 2026**.
 The stakeholders of **Datarishi Technologies Private Limited** are hereby called upon to submit a proof of their claims, on or before **23rd August, 2026** to the liquidator at the address mentioned against item 7.
 The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
 Submission of false or misleading proofs of claim shall attract penalties.

Sd/- **MANSIJ ARYA**
 Liquidator of Datarishi Technologies Private Limited
 Regn. No.: IBI/PA-002/IP-N00907/2019-20/12939
 Date: 27.07.2026
 Place: New Delhi

mysore petro chemicals limited
 CIN: L24221KA1969PLC001799
 Regd. Office: D-4, Jyothi Complex, 134/1, Infantry Road, Bengaluru - 560 001, Tel: 080-22868372
 Email: mpci@mysorepetro.com; Website: www.mysorepetro.com

CORRIGENDUM TO ANNUAL REPORT 2025-26
 In continuation of the Notice of the 56th Annual General Meeting ("AGM"), published on 19th July, 2026 regarding the completion of dispatch of the notice of the 56th AGM Notice and Annual Report for the financial year 2025-26 to the members of the Company, we wish to inform that subsequent to issuance and circulation of the Annual Report for the financial year 2025-26, certain typographical errors were come to the notice of the Company.

Accordingly, the necessary corrections have been incorporated in the Annual Report. This Corrigendum should be read in conjunction with the original Annual Report and forms an integral part thereof.

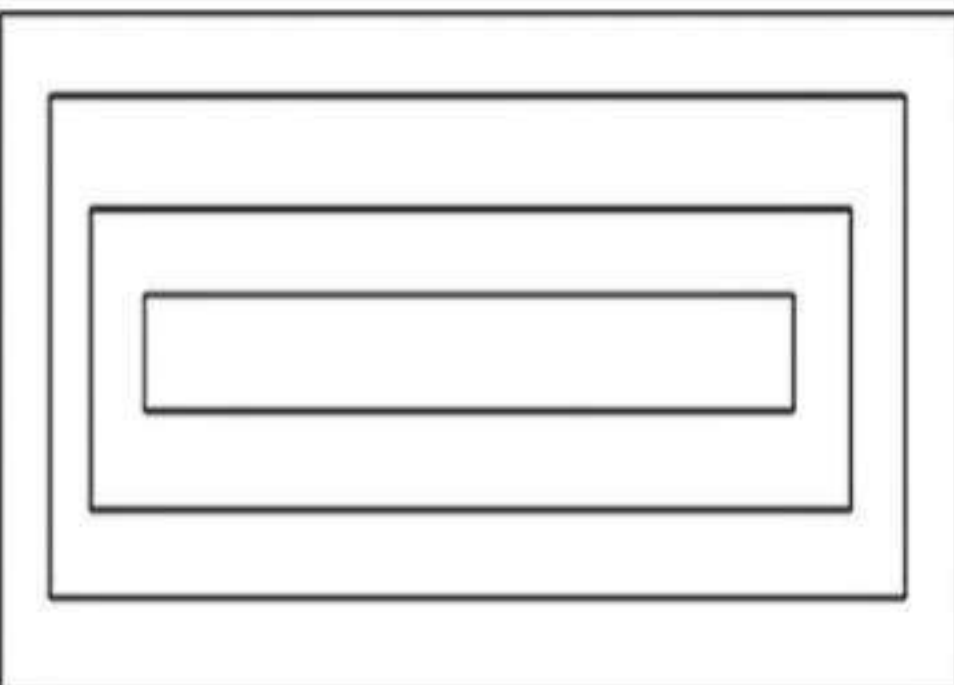
The revised Annual Report incorporating the above corrections is available on the website of the Company at www.mysorepetro.com and on the websites of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com and BSE Limited at www.bseindia.com. A copy of this Corrigendum is also available on the website of the Company.

For Mysore Petro Chemicals Limited
 Sd/-
 Saurabh Pandit
 Company Secretary
 Place : Mumbai
 Date : 28th July, 2026

"Form No. INC-26"
 [Pursuant to sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
 In the matter of **IGREENDATA INDIA PRIVATE LIMITED**
 (CIN: U72501KA2019FTC124938),
 Registered Office at No.26/27, 10th Floor, Raheja Tower, M.G.Road, Bangalore - 560 001, Karnataka, India.

PETITIONER
NOTICE is hereby given to the General Public that the company proposes to make Application to the Central Government, (powers delegated to Regional Director) under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra ordinary General Meeting held on Friday, the 23rd day of January, 2026 to enable the company to change its Registered Office from No.26/27, 10th Floor, Raheja Tower, M.G.Road, Bangalore - 560 001, Karnataka, India "State of Karnataka" to "Level 6, Tower A, Wing -1, Business Bay, Airport Road, Yerwada, Pune-411 006, Maharashtra, India "State of Maharashtra"
 Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, South Western Region, Ministry of Corporate Affairs, 'E' Wing, 2nd Floor, Kendriya Sadana, Kormangala, Bangalore-560034, Karnataka** within Fourteen days of the date of publication of this notice with a copy to the applicant company at its Registered Office at the address mentioned below:
No.26/27, 10th Floor, Raheja Tower, M.G.Road, Bangalore - 560 001, Karnataka, India.

For and on behalf of **IGREENDATA INDIA PRIVATE LIMITED**
 Sd/-
VENKATARAMAN SHIVAKUMAR
 DIRECTOR
 DIN: 08472164
 Address: No.947, 3rd Cross, I T I Layout, 11th Block, Nagarbhavi, 2nd Stage, Bengaluru - 560 072
 Date: 28.07.2026
 Place: Bangalore



PUBLIC NOTICE
 My client Sri. JAGANNATHA PILLAI, K. Aged about 88 Years, S/o Late Chinnaswamy Pillai, R/at No. 581, 6th A Main, 3rd Block, 3rd Stage, Basaveshwaranagar, Bangalore-560079, has lost the original title deeds described hereunder on 02-07-2026, when he was going to lawyer's office at Rajajinagar, had lost the original sale deed dated 18-02-1986, executed by Bangalore Development Authority (BDA) Registered as document No.4654/1985-86, registered at the SRO, Rajajinagar, Bangalore in respect of the site property bearing Site No.581, situated at 6th A Main, 3rd Block, 3rd Stage, Basaveshwaranagar, Bangalore-560079, also lost original B.Com Degree Certificate, copy Khatha and Tax paid receipt of the above property and ration card along with the above the above said original documents.

Notice is hereby given to all the general public that whoever find the under mentioned documents, may kindly inform/ contact the undersigned immediately.

DESCRIPTION OF DOCUMENTS
 1. Original sale deed dated 18-02-1986, executed by Bangalore Development Authority (BDA) Registered as document No.4654/1985-86, registered at the SRO, Rajajinagar, Bangalore.
 2. Original Degree Certificate.
Pradeep.V.B. Advocate.
 No.739/39, 6th Block, Dr.Rajkumar Road, Rajajinagar, Bangalore-10, Phone No. 9741611660.

Form No. INC-26
 (Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
 Before the Central Government, Regional Director, South Western Region Directorate, Bangalore
 In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
 In the matter of **URNA EVOLVED LIVING PRIVATE LIMITED** (CIN: U74110KA2015PTC078378) having its Registered Office at No. 41, 1st Cross, 3rd Main Domlur 2nd Stage, Bangalore, Karnataka 560 071
Applicant Company / Petitioner
NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 27th July, 2026 to enable the company to change its Registered Office from "State of Karnataka" to the "State of Maharashtra".
 Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by speed post of his /her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the **Regional Director, South Western Region Directorate, 'E' Wing, 2nd Floor, Kendriya Sadana, Kormangala, Bangalore-560034, Karnataka** within fourteen days (14) from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-
 No. 41, 1st Cross, 3rd Main Domlur 2nd Stage, Bangalore, Karnataka 560 071
 For & on behalf of **URNA EVOLVED LIVING PRIVATE LIMITED**
 Sd/-
SANJAY PARMESHWARLAL MITTAL (DIRECTOR)
 DIN : 01251887
 Date : 28.07.2026 | Place : Bangalore

MANAPPURAM HOME FINANCE LIMITED
 Regd. Off: 6/59A, Padmaragha Building, Near Sreerama Swami Temple, Cherpu - Thrivayur Road, Thiruprayar, Thrissur, Kerala 680567. Branch : DAVANGARE
SALE CUM AUCTION NOTICE
 We are issuing this Sale Notice to the Borrower/s, Co-borrower/s and Guarantor/s mentioned in Sr. No. 1 under the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, advising them to clear the liability as mentioned below within 30 days from this date failing which the secured property mentioned in below description will be sold by Public Auction as detailed under the provisions of Section 13(4) of sub rule 6 of Rule 8 of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, on the date mentioned below for recovery of dues. Also giving Auction Notice to the Borrower/s, Co-borrower/s and Guarantor/s mentioned in Sr. No. 1 under the said act.

Sr. No.	Loan Account Number	Borrower/s, Co-borrower/s/ Guarantor/s	Description of the Immovable Property	Date of Possession	Outstanding Due Amount in Rs.	Reserve Price and EMD Amount in Rs.	Property Inspection Date	Auction Date & Time
1	NHL0048 0018701	SIDDESHA P. SURESH P, P Radhama, Kariyamma P	Village Panchayath Property No.78, E-swartha No. 151200601600400283, measuring 7.62 x 14.32 Meter = 10911 Sq. Mtrs situated at Chikkabannhatti village, Jagalur Taluk, within the limits of Village Panchayath Hosakere, Jagalur Block, Karnataka - 577528, East-House of Gurukapla Gurudisiddappa, West-House of Jagappa, South-Road, North-House of Shantaveerappa	16-06-2026	Rs. 9,20,183.34/-	Rs. 12,84,796.25/- & Rs.3,21,99,06/-	03-08-2026	03-09-2026 till 03.00PM

Place of Auction: MANAPPURAM HOME FINANCE LTD, Door No: 1352, 1353, Site No.1, 3rd Floor, Situated at near Babuji Stadium, Baboji Hospital Road, P.J. Extension, Davanagere, Karnataka, pin-577006.
 Terms & Conditions: [1] To participate in the Auction, the intending bidders have to deposit earnest money by way of DD favouring "MANAPPURAM HOME FINANCE LIMITED". [2] The Successful Bidder have to pay 25% of the Bid Amount immediately on the Sale being decided in his / her favour excluding the earnest money deposited and the balance sale price is to be remitted within 15 days from the date of communication of sale. [3] If the Successful Bidder defaults in effecting payment or fails to adhere to the terms of Sale in any manner, the amount already deposited will be forfeited and he / she shall not have any claim on such forfeited amount. [4] If for any reason, on the day of Public Auction, the reserve price is not materialized then the Authorized Officer reserves the right to call for tender / private treaty without giving any further notice to the Borrower/s, Co-borrower/s, Guarantor/s and general public at large, to deal with the property concerned, at a convenient date thereafter. [5] The Sale will be on "as is where is basis" and "as is what is basis", persons interested should make their own independent inquiries as to the title of the property and claims/dues from Govt. / Semi Govt. Department if any, affecting the property. Any statutory or other dues payable and due on these properties shall have to be borne by the purchasers/bidders only. All the expenses of whatever nature including stamp duty, registration charges, transfer fee, etc. of getting property transferred shall be borne by the purchaser only and the Company shall not in any way be liable for the same. [6] The Authorized Officer reserves the right to accept or reject all or any of the bids or postpone / cancel the auction without assigning any reason there of including addition or deletion of terms and conditions of this advertisement / sale without any Notice, at his discretion. [7] The intending bidder on remitting the EMD amount may verify the copies of the property documents held by the Company during the office hours before the Auction date. [8] Please note that this is not an Offer to sell the property described above but only an invitation to the public to make an Offer to purchase by participating in the Auction/bidding.
 DATE : 28/07/2026 | PLACE : DAVANGARE
 Sd/- Authorized Officer, For MANAPPURAM HOME FINANCE LIMITED

PIRAMAL FINANCE LTD.
 CIN: L65910MH1984PLC032639
 Registered Office: Unit No.-601, 6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (west), Mumbai-400070-T +91 22 3802 4000
 Branch Office: No 305 & 306, 3rd Floor, Inland Ornate, Dakshina nagar, Navabharath Cir, Kodalibaili, Mangaluru, Karnataka 575003
 Contact Person: 1. Piramal Finance Ltd - 022-69482444

E-AUCTION SALE NOTICE - SUBSEQUENT SALE

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Piramal Finance Ltd (Formerly Piramal Capital & Housing Finance Ltd.) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the possession, on "As is Where is Basis", "As is What is Basis" and "Whatever is There is Basis", Particulars of which are given below:

Loan Code/Branch/ Borrower/s/ Co-Borrower/s/ Guarantor/s	Demand Notice Date and Amount	Property Address_Final	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)	Outstanding Amount (24-07-2026)
Loan Code No.: 01200003552, Mangaluru (Branch), Ramesh Mahabala Marakala (Borrower), Sumithra Uggelbettu (Co Borrower 1)	Dt: 23-05-2022, Rs. 1116422/-, (Rs. Eleven lakh Sixteen Thousand Four Hundred Twenty Two Only)	All The piece and Parcel of the Property having an extent :- Sy.no.71/781, Flat no.403, door no. 2-196/21, Siddharth Residency, Third Floor, Chanthar Village, Bramavara Udupi Dakshin Kannada Karnataka :- 576219 Boundaries As :- North :- Sy.no.84/1 & Road South :- Sy.no.71/12A & 12B East :- Railway Track West :- Sy.no.84/1 & Road	Rs. 1190700/-, (Rs. Eleven lakh Nineteen Thousand Seven Hundred Only)	Rs. 119070/-, (Rs. One lakh Nineteen Thousand Seventy Only)	Rs. 1620847/-, (Rs. Sixteen lakh Twenty Thousand Eight Hundred Forty Seven Only)
Loan Code No.: 02000006543, Belgum (Branch), Mahantayya B Karimani (Borrower), Shivallia Mahantayya Karimani (Co Borrower 1)	Dt: 04-11-2022, Rs. 520169/-, (Rs. Five lakh Twenty Thousand One Hundred Sixty Nine Only)	All The piece and Parcel of the Property having an extent :- Plot no:74, PID No.150440020100120470 Veer Rani Mallamma Nagar, Near Govt. Hospital, Baillongal, Belgavadi, Belgavadi, Belgum Karnataka :- 591104 Boundaries As :- North :- Dannaappa R Kotagi property South :- Plot no 75 East :- Railway Track West :- Dannaappa R Kotagi property	Rs. 396900/-, (Rs. Three lakh Ninety Thousand Nine Hundred Only)	Rs. 39690/-, (Rs. Thirty Nine Thousand Six Hundred Ninety Only)	Rs. 937414/-, (Rs. Nine lakh Thirty Seven Thousand Eight Hundred Fourteen Only)
Loan Code No.: 02000004743, Belgum (Branch), Ramu Satpua Patil (Borrower), Vanita Ramu Patil (Co Borrower 1)	Dt: 18-12-2021, Rs. 1866652/-, (Rs. Eighteen lakh Sixty Six Thousand Six Hundred Fifty Two Only)	All The piece and Parcel of the Property having an extent :- Plot No 102+117/5 (Southern Part), R S No 195, Gp No 128A, A Near Atwadkar Layout, Gangeshpur Hindalga Belgum Karnataka :- 591108 Boundaries As :- North :- Plot no 102+117/6 South :- Bhangl passage East :- Railway Track West :- Plot no 102+117/6	Rs. 1684800/-, (Rs. Sixteen lakh Eighty Thousand Eight Hundred Only)	Rs. 168480/-, (Rs. One lakh Sixty Eight Thousand Eight Hundred Only)	Rs. 2934602/-, (Rs. Twenty Nine lakh Thirty Four Thousand Six Hundred Two Only)
Loan Code No.: MD202801, Udupi (Branch), RAVIRAN (Borrower), Latha R. Shrigar (Co Borrower 1)	Dt: 28-05-2024, Rs. 1211784/-, (Rs. Twelve lakh Eleven Thousand Seven Hundred Eighty Four Only)	All The piece and Parcel of the Property having an extent :- Sy. No.29/18(P), Site No-9, Near by Darul Aman Education Trust, Yellur Village, Udupi, Karnataka 574113	Rs. 899100/-, (Rs. Eight lakh Ninety Nine Thousand One Hundred Only)	Rs. 89910/-, (Rs. Eighty Nine Thousand Ten Only)	Rs. 1735753/-, (Rs. Seventeen lakh Thirty Five Thousand Seven Hundred Fifty Three Only)
Loan Code No.: 00600007051, Hubballi (Branch), Sunil B Yaligar (Borrower), Shridhar B Yaligar (Co Borrower 1) Priyank Yaligar (Guarantor 1)	Dt: 30-04-2021, Rs. 1866153/-, (Rs. Fifty Six lakh Sixty Seven Thousand One Hundred Fifty Three Only)	All The piece and Parcel of the Property having an extent :- VSS No- 622, ward no-1 HOUSE No- 395, Yaligar Oni, near go school Uppin betageri, Dharwad Dharwad Karnataka :- 581207 Boundaries As :- North :- VSS No- 617 & 618 South :- VSS No- 630 East :- VSS No- 620 & 621 West :- VSS No- 630	Rs. 2835000/-, (Rs. Twenty Eight lakh Three Thousand Five Hundred Only)	Rs. 283500/-, (Rs. Two lakh Eighty Thousand Five Hundred Only)	Rs. 11508287/-, (Rs. One Crore Fifteen lakh Eight Thousand Two Hundred Eighty Seven Only)

DATE OF E-AUCTION: 13-08-2026, FROM 11.00 A.M. TO 1.00 P.M. (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH), LAST DATE OF SUBMISSION OF BID: 12-08-2026, BEFORE 4.00 P.M.

For detailed terms and conditions of the Sale, please refer to the link provided in www.piramalfinance.com/e-Auction.html or email us on piramal.auction@piramal.com

STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR / MORTGAGOR
 The above-mentioned Borrower/Guarantor are hereby notified to pay the sum as mentioned in section 13(2) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.

The Borrowers attention is drawn towards sub-section 8 of section 13, of the act, in respect of the time available, to redeem the secured asset. Borrowers in particular and public in general may please take note, that in case the auction scheduled herein fails for any reason whatsoever then the secured creditor may enforce its security by the way of private treaty.

Date : 28.07.2026 | Place : RoKarnataka
 Sd/- (Authorised Officer) Piramal Finance Limited.

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